

Indian Firms Exporting ready-made garments, Engineering goods and finished leather and leather Manufactures

922. **SHRI VIJAY KUMAR MALHOTRA:** Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) what is the total number of Indian firms exporting (1) ready-made garments, (2) Engineering goods (3) Finished leather and leather manufactures;

(b) how many of the exporting firms dealing in (1) Ready-made garments (2) Engineering goods and (3) Finished leather and leather manufactures respectively are categorised as:—

- (1) small scale industries;
- (2) large scale industries or D.G.T.D. units;
- (3) merchant exporters; and

(c) how many of the exporting firms dealing in (1) readymade garments, (2) Engineering goods and (3) Finished leather and leather manufactures respectively are categorised as Government recognised export Houses ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b). The total number of exporters registered in the field of readymade garments, engineering goods, leather goods and finished leather is being collected in pursuance of Assurance given earlier for a similar Unstarred Question No. 8584 dated 28th April, 78.

(c) Exporting firms dealing in readymade garments, engineering goods and finished leather and leather manufactures holding Export House Certificate as on 18-7-78 is as under:

1. Readymade garments	80
2. Engineering goods	76
3. Leather manufactures	11

Ban on Export of Human Skeletons

923. **SHRI OM PRAKASH TYAGI:** Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether Government propose to impose a ban on the export of human skeletons ;

(b) if so, the reasons for imposing such a ban ;

(c) whether some guidelines will be laid down for exporting human skeletons; and

(d) if so, what are the details of the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) No such proposal is under consideration.

(b) Does not arise.

(c) and (d). Export of human skeletons is allowed on merits subject to production of a certificate from foreign buyers that human skeletons are required for biological and medical purposes only.

Inclusion of Sindhi Renderings on Currency Notes

924. **SHRI R. K. MHALGI :** Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1563 on 3rd March, 1978 regarding script for Sindhi language to be used on currency notes and state the progress made and steps taken by Government in regard to inclusion of Sindhi rendering on currency and Bank Notes in Arabic script after 6th February, 1978 when the High Court of Bombay allowed the petition to that effect to be withdrawn?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): On the 6th February, 1978, the High Court of Bombay allowed the petition to be withdrawn as the petitioners viz., Akhil Bharat Sindhi Boli & Sahitya Sabha desired to approach the Government for necessary relief. Since then, Government have received no representation from the Sahitya Sabha in this regard.